1	2	3	4	5
4.	UMGs	3	5.7a	3
5.	Sniper Rifles	4	127	4
6.	Pika Guns	5	01	6
7.	UBGLs	125	05	130
8.	Grenades	978	160	1138
9.	IEDs	79	04	83
10.	RDX (Kgs)	258	06	264
11.	Other Expl. (Kgs)	289	21	310
12.	All types of Ammunition	59333	8679	68012

Terrorists Killed/apprehended

Year	Terrorists Killed	Terrorists apprehended	
2009	239	187	
2010 (Upto March)	53	16	

Maharashtra-Karnataka border dispute

3622. SHRI BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Maharashtra- Karnataka border dispute is long pending with the Central Government even after the High Powered Committee's recommendations;
- (b) whether it is also a fact that the Marathi speaking people living in 865 villages in border areas of Karnataka are being harassed and repressive measures were taken against them who passed resolution in favour of joining the State of Maharashtra, without permission of his Ministry; and
- (d) by when this dispute is likely to be settled with the necessary intervention of Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) With a view to settle the boundary dispute between Maharashtra Karnataka and Kerala, the Central Government constituted the one-man Mahajan Commission, which had submitted its report in

August 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan Commission in toto, While the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court.

- (b) Government of Maharashtra has alleged that people of disputed areas in Karnataka bordering Maharashtra are suffering humiliating and traumatic experience because of apathy of Government of Karnataka. However, the State of Karnataka has denied the allegation.
 - (c) Central Government has not given approval to change the name of the city of Belgaum.
- (d) It is not possible to indicate the exact time frame by when the dispute to indicate the exact time frame by when the dispute can be resolved as the matter is pending in the Apex court. Inter State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned through discussions, mutual accommodation and understanding. The Central Government works only as a facilitator for amicable settlement of the dispute.

Pendency of cases under SC/ST Act

3623. SHRIT.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there is high pendency of cases under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989;
 - (b) if so, the State-wise details thereof;
 - (c) whether it is also a fact that the conviction rate is low in various States;
 - (d) if so, the details thereof;
 - (e) the reasons for the high pendency of cases and low rate of conviction; and
 - (f) the steps proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per the information provided by National Crime Record Bureau (NCRB), State/UT-wise details of pending cases under SC/ST (Prevention of Atrocities Act.) during 2006-2008 are at Statement-I & II respectively.